

**IN THE CUSTOMS, EXCISE & SERVICE TAX
APPELLATE TRIBUNAL**

NEW DELHI

PRINCIPAL BENCH-COURT NO.-1

Service Tax Miscellaneous Application No. 50826 of 2019

In

Service Tax Appeal No. 52878 of 2018

With

Service Tax Cross Objection No. 51228 of 2018

[Arising out of Order-in-Appeal No. BHO-EXCUS-001-APP-113-18-19 dated 31.05.2018 passed by the Commissioner(Appeals) CGST & Central Excise, Bhopal]

**Commissioner of Central Goods & Service Tax,
Customs & Central Excise, Jabalpur**

.....Appellant

GST Bhawan, Napier Town,
Jabalpur (MP)

Versus

M/s Prism Johnson Limited

....Respondent

(formerly Prism Cement Limited)
Village-Mankahari, P O- Bathia,
District Satna (MP)

Appearance

Shri Arun Thaplial, Authorised Representative - for the appellant

Shri Narendra Singhvi, Advocate - for respondent

**Coram: HON'BLE MR. JUSTICE DILIP GUPTA, PRESIDENT
HON'BLE MR. BIJAY KUMAR, MEMBER (TECHNICAL)**

Date of Hearing/Decision: 18.11.2019

Final Order No. 51529 /2019

JUSTICE DILIP GUPTA:

An application has been filed by the Department for withdrawal of the Appeal in view of the monetary limit. The application is allowed and the Appeal is dismissed as withdrawn.

**(Justice Dilip Gupta)
President**

**(Bijay Kumar)
Member(Technical)**